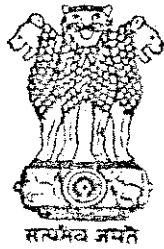


Tripura Government Vehicles Drivers Service Rules, 1979

(As Amended upto 8th Amendment dt. 19-10-2024)



GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT

THE TRIPURA GOVERNMENT VEHICLES
DRIVERS SERVICES RULES, 1979
(UPDATED WITH ALL AMENDEMENTS UPTO 01.02.2012)

1331

GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT

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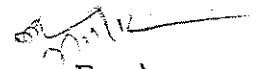
No.F.1(28)- Trans/2009(Vol-2)

Dated, the 7<sup>th</sup> November, 2012

MEMORANDUM

The undersigned is directed to send herewith a printed copy of  
The Tripura Government Vehicles Drivers Services Rules, 1989  
(Updated with all amendments up to 01.02.2012) for kind information  
and necessary action.

Enclo:- As stated.

  
( A.Barman Ray )  
Joint Secretary to the  
Government of Tripura.

To  
Principal Secretary/Secretary.

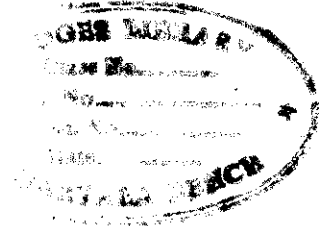
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All Heads of Department.

Registrar, Gauhati High Court, Agartala Bench

Driver/draft

GOVERNMENT OF TRIPURA  
CIVIL SECRETARIAT  
TRANSPORT DEPARTMENT



No.F.1(7)-TRANS/78

Dated, Agartala, the 7<sup>th</sup> March, 1979

NOTIFICATION

In exercise of the powers conferred by proviso to Article 309 of the Constitution of India and all other powers enabling him on this behalf, the Governor of Tripura is pleased to make the following rules.

**1. Short title and commencement.-** (1) These rules may be called the "Tripura Government Vehicles Drivers Service Rules, 1979.

(2) They shall be deemed to have come into force with effect from 01.3.74 and shall extend to all Departments / Offices as specified in the Schedule.

Provided that the provisions of these rules relating to Grades and Pay scales shall be guided by the Tripura State Civil Services (Revision of Pay) Rules, 2009 and orders issued thereunder.

**2.\*In these rules unless the context otherwise requires:-**

- (a) "Department" means a Department in the Government of Tripura and includes all offices specified in the Schedule'.
- (b) "Disciplinary Authority" means the authority specified as such in the Central Civil Services (Classification, Control and Appeal) Rules, 1965, as in force in Tripura.
- (c) "Direct Recruitment" means a person recruited directly to the Grade III on the basis of selection process conducted by the Transport Department.
- (d) "Probationer" means a direct recruit appointed to Grade III on probation in or against a substantive vacancy;
- (e) "Sanctioned strength" means all sanctioned post of drivers both cadre and non cadre and the additional posts of drivers that may be created by the individual department included in the first schedule of the Rules of Executive Business from time to time depending upon its actual requirements.
- (f) "Selection Committee" means a Committee to be formed by the Government from time to time'.

3. Rule 3 omitted \*\*4. Rule 4 omitted \*\*5. Rule 5 omitted. \*\*6. Rule 6 omitted. \*\*7. Rule 7 omitted. \*\*8. Rule 8 omitted. \*\*9. Rule 9 omitted. \*\*

1. introduced by Notification No. F.1(21) Trans/2010 dated 3<sup>rd</sup> May, 2011.

\* Substituted by 7<sup>th</sup> amendment-2011.

\*\* Deleted by 7<sup>th</sup> amendment-2011.

Direct Recruitment: - (a) All Departments mentioned in the Schedule to this rule shall prepare vacancy position of the drivers as per authorized strength and shall forward request for sponsoring names to the Transport Department. The number of vacancies so prepared shall be calculated including (i) Existing vacancies and (ii) Future vacancies that may arise within next one year due to retirement, deputation, etc. The vacancy position along with requisition to sponsor names shall be forwarded to the Transport Department so as to reach them latest by 31<sup>st</sup> March every year.

(b) Seventy per cent of the total vacancies arising in a year shall be filled up by direct recruitment while the rest thirty per cent shall be filled up by promotion from the regular Group-D employees having valid licence for driving vehicles. In case of the direct recruits, Transport Department shall conduct interview and suitability test as may be prescribed and select a panel of eligible candidates for forwarding the same to the respective Departments. The list to be prepared shall contain selected candidates double the number of vacancies that may be filled up. The list shall remain valid for a period of one year.

(c) In case of promotion of Group-D employees as Drivers the Transport Department shall take practical test and interview to assess the suitability of the employee concerned to drive a Government vehicle and recommend names to the Departments for filling up the promotional posts of Drivers. All Departments mentioned in the Schedule shall maintain a roster to indicate the number of vacancies meant for direct recruit and promotes. In case no qualified Group-D employee is found for promotion as Driver the post may be filled up by direct recruits.

(d) To be eligible for direct recruitment as a Driver a candidate must satisfy the following criterion:

- (i) He must be a citizen of India;
- (ii) Must be a permanent resident of Tripura;
- (iii) Age must be between 18 to 37 years. Upper age limit is relaxable up to 5 years for Scheduled Casts / Scheduled Tribes candidates / Ex-serviceman;
- (iv) Educational Qualification should not be less than Class VIII standard;
- (v) He must be a qualified Driver and possess commercial driving licence;
- (vi) Must possess good moral character which shall be certified by two respected persons unconnected with him or, by his school or college; and
- (vii) Must be certified to be medically fit by the competent medical authority of the Government of Tripura.

\* Substituted by 7<sup>th</sup> amendment-2011.

(e) All appointments made shall be subject to the provisions of the Tripura Scheduled Castes and Scheduled Tribes Reservation Act, 1991 and rules made thereunder. All Departments mentioned in the Schedule shall invariably get the roster verified by the SC / ST Welfare Department before sending proposals for sponsoring names of Drivers.

(f) Except as mentioned above no Department shall select any person for appointment as Driver. Only candidates selected by Transport Department & sponsored to the Department on requisition can be appointed as Driver. Similarly, no Department should engage any employee other than designated Driver to drive Government vehicle without prior concurrence of the Transport Department. Any deviation from the above will make the officer / officers responsible / liable for disciplinary action'.

11. Rule 11 omitted.\*\*

**12.\* Confirmation.-** (i) Period of probation shall be for a minimum period of two years from the date of regular appointment to the grade.

(ii) Period of probation can be increased for reasons recorded in writing. At the end of the probation period the Appointing Authority shall consider the suitability of the person to hold the post and shall either confirm him or discharge him from service.

(iii) Increments that fall due during probation period shall be released.

(iv) No appeal shall lie against an order discharging a probationer.

(v) No person shall be deemed to have been confirmed merely because there has been no order increasing the probation period i.e., there shall be no "deemed confirmation".

(vi) In case of any legal proceedings challenging the appointment the period of probation shall automatically be extended till completion of the same'.

13. Rule 13 omitted.\*\*

**14.\* Seniority.-** (1) A person appointed earlier in the service observing due process of merit criteria shall be senior to a person appointed later. There shall be no Inter-Departmental seniority.

(2) Where two persons are placed in the same position in the merit list the person senior in age shall be treated as senior.

(3) The seniority position of the promoted Drivers shall be counted from the date of appointment as a Driver'.

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\* Substituted by 7<sup>th</sup> amendment-2011.

\*\* Deleted by 7<sup>th</sup> amendment-2011.

**15.\* Recruitment, Gradation, Pay, etc.-** (i) All existing posts of Driver in the Departments / Offices shall be included in the number of posts.

(ii) There shall be three Grades of Drivers namely Grade I, II & III. All the posts in the three Grades shall be Group-C (Non-Gazetted).

(iii) All recruitment shall be made at the lowest grade i.e., Grade III in the PB 2, in the scale of Rs. 5310-24000/- with a Grade pay of Rs. 1800 plus other allowances as admissible:

Provided that the actual initial pay of the direct recruits shall be fixed as per the prevailing orders / notifications issued by the Government of Tripura prevailing at the time of such appointment.

(iv) Grade-II scale of Rs. 5310- 24000/-with a Grade pay of Rs.2000 shall be admissible after completion of ten years of continuous service in Grade -III.

(v) Grade-I scale of Rs. 5310-24000/- with a Grade pay of 2100 shall be admissible after 7 years of continuous service in Grade-II.

(vi) Assured Career Progression (ACP) – III benefit shall be admissible to the Grade-I Drivers after completion of 8 years of continuous service in Grade-I in the scale of Rs. 5310-24000/- with Grade pay of Rs. 2400/- .

16. Rule 16 omitted.\*\*

**17.\* Transfer.-** The transfer of a Driver may be made by the respective Heads of Departments concerned within the Department / Directorate / Offices

**18.\*(a). Constitution of new cadres.-** The existing members of the erstwhile the Tripura Government Vehicles Drivers Services Rules, 1979 shall be absorbed in the respective posts / grades that they may be holding and shall be eligible for pay scales provided for such posts / grades'.

(b) **Training.-** The Department may arrange for in-service pre-induction training. Further, periodical refresher course may also be arranged by the Department'.

(c) **Retirement in public interest.-** (i) All Drivers recruited in the various Departments shall undergo such suitability test at such intervals as may be prescribed by the Transport Department to test the suitability to continue driving a vehicle.

(ii) In the event any person appointed as a Driver loses his Driving Licence or becomes ineligible to hold a licence for reasons of conviction in Court or otherwise and it appears that he shall not be able to drive in future he shall forthwith be put to compulsory retirement from service. Such retirement shall not be construed as penalty and will not act as a bar for future employment in Government service.

(ii) A Committee to be constituted for this purpose with at least one representative from the Transport Department shall review the suitability of the Drivers every five years'.

\* Substituted by 7<sup>th</sup> amendment-2011.

\*\* Deleted by 7<sup>th</sup> amendment-2011.

**19.\* Regulation.**-The State Government in the Transport Department may make regulations not inconsistent with these rules, to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to these rules'.

**20.\* Residuary provision:-** The conditions of service for persons appointed as drivers for which no express provision is made shall be determined by the rules and orders applicable for corresponding State Civil Services'.

**21. Power to remove difficulties:** If any difficulty arises in giving effect to the provisions of this rules the State Government, in the Transport Department may, by order, do anything (not inconsistent with the provisions of these rules), which appears to it to be necessary for the purpose of removing the difficulty.

**22. Power to relax:** If the State Government is of opinion that it is necessary or expedients so to do, it may, for reasons to be recorded in writing relax any of the provisions of these rules with respect to any class or category of persons or posts.

**23. Interpretation:** If any question arises as to the interpretation of these rules or the regulations made thereunder, the same shall be decided by the State Government.

By order of the Governor,

A. Barman Ray,  
Joint Secretary to the  
Government of Tripura.

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\* Substituted by 7<sup>th</sup> amendment-2011.

\*\* Deleted by 7<sup>th</sup> amendment-2011.

# Schedule\*

Name of the Departments / Offices to whom the Tripura Government Vehicles Services Rules, 1979 applies

| Sl. No. | Departments / Offices                                                                                                                                                                                                                                                                                                |
|---------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | 2                                                                                                                                                                                                                                                                                                                    |
| 01      | AGRICULTURE DEPARTMENT<br>(a) Agriculture; and<br>(b) Horticulture                                                                                                                                                                                                                                                   |
| 02      | ANIMAL RESOURCES DEVELOPMENT DEPARTMENT                                                                                                                                                                                                                                                                              |
| 03      | CO-OPERATION DEPARTMENT                                                                                                                                                                                                                                                                                              |
| 04      | EDUCATION DEPARTMENT<br>(a) School Education;<br>(b) Higher Education;<br>(c) Youth Affairs & Sports, and<br>(d) Social Welfare & Social Education.                                                                                                                                                                  |
| 05      | ELECTION DEPARTMENT                                                                                                                                                                                                                                                                                                  |
| 06      | FINANCE DEPARTMENT<br>(a) Finance;<br>(b) Local Audit;<br>(c) Treasuries;<br>(d) Excise & Taxation; and<br>(e) Small Savings Organization.                                                                                                                                                                           |
| 07      | FISHERIES DEPARTMENT                                                                                                                                                                                                                                                                                                 |
| 08      | FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT<br>(a) Legal Metrology Organization                                                                                                                                                                                                                             |
| 09      | FOREST DEPARTMENT                                                                                                                                                                                                                                                                                                    |
| 10      | GENERAL ADMINISTRATION DEPARTMENT<br>(a) Administrative Reforms;<br>(b) Confidential & Cabinet;<br>(c) Personnel & Training (including SIPARD);<br>(d) Political (including Rajya Sainik Board);<br>(e) Printing & Stationery;<br>(f) Secretariat Administration (including CM's Secretariat); and<br>(g) Vigilance. |
| 11      | HEALTH AND FAMILY WELFARE DEPARTMENT                                                                                                                                                                                                                                                                                 |
| 12      | HOME DEPARTMENT<br>(a) Directorate of State Forensic Science Laboratory; and<br>(b) Civil Defence                                                                                                                                                                                                                    |
| 13      | INFORMATION, CULTURAL AFFAIRS AND TOURISM DEPARTMENT                                                                                                                                                                                                                                                                 |

\*Substituted by 7<sup>th</sup> amendment, 2011.

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 14  | <b>INDUSTRIES AND COMMERCE DEPARTMENT</b><br>(a) Industries & Commerce; and<br>(b) Information Technology.                                                                                                                                                                                                                                                                                                                                     |
| 15  | <b>LABOUR DEPARTMENT</b><br>(a) Labour;<br>(b) Employment; and<br>(c) Factories & Boilers Organisation.                                                                                                                                                                                                                                                                                                                                        |
| 16  | <b>LAW DEPARTMENT</b><br>(a) Legal Affairs and Parliamentary Affairs; and<br>(b) O/o. Advocate General.                                                                                                                                                                                                                                                                                                                                        |
| 17  | <b>PLANNING DEPARTMENT</b><br>(a) Planning & Co-ordination; and<br>(b) Statistics.                                                                                                                                                                                                                                                                                                                                                             |
| 18  | <b>PUBLIC WORKS DEPARTMENT</b><br>(a) Chief Engineer (R & B);<br>(b) Chief Engineer (DWS); and<br>(c) Chief Engineer (WR);                                                                                                                                                                                                                                                                                                                     |
| 19. | <b>Power Department</b>                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 20  | <b>REVENUE DEPARTMENT</b><br>(a) Land Revenue & Settlement; and<br>(b) Relief, Rehabilitation & Disaster Management;<br>(c) District Administration<br>(i) DM & Collector, West Tripura, Agartala;<br>(ii) DM & Collector, South Tripura, Udaipur;<br>(iii) DM & Collector, North Tripura, Kailashahar;<br>(iv) DM & Collector, Dhalai District, Ambassa;<br>(v) District Level Rural Development Organisation; and<br>(vi) LR Cell (Revenue). |
| 21  | <b>RURAL DEVELOPMENT DEPARTMENT</b><br>(a) Rural Development; and<br>(b) Panchayat.                                                                                                                                                                                                                                                                                                                                                            |
| 22  | <b>SCIENCE, TECHNOLOGY AND ENVIRONMENT DEPARTMENT</b>                                                                                                                                                                                                                                                                                                                                                                                          |
| 23  | <b>TRANSPORT DEPARTMENT</b>                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 24  | <b>TRIBAL WELFARE DEPARTMENT</b><br>(a) Tribal Welfare; and<br>(b) Tribal Rehabilitation in Plantations & Particularly Vulnerable Tribal Group.                                                                                                                                                                                                                                                                                                |
| 25  | <b>TRIPURA PUBLIC SERVICE COMMISSION</b>                                                                                                                                                                                                                                                                                                                                                                                                       |
| 26  | <b>URBAN DEVELOPMENT DEPARTMENT</b><br>(a) Town & Country Planning.                                                                                                                                                                                                                                                                                                                                                                            |
| 27  | <b>WELFARE OF SCHEDULED CASTES, OBC AND MINORITIES DEPARTMENT</b>                                                                                                                                                                                                                                                                                                                                                                              |

Second Schedule\*\*

By order of the Governor,

A. Barman Ray  
Joint Secretary to the  
Government of Tripura

\*\* Deleted by 2<sup>nd</sup> amendment.

TRIPURA



GAZETTE

Published by Authority

## EXTRAORDINARY ISSUE

Agartala, Saturday, October 19, 2024 A. D., Asvina 27, 1946 S. E.

PART-I— Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA  
TRANSPORT DEPARTMENT

No.F.1(21)-Trans/2010/9069-83

Dated, Agartala, the 19th October, 2024.

**NOTIFICATION**

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor is pleased to make the following Rules to further amend The Tripura Government Vehicles Drivers Services Rules, 1979 (hereinafter referred to as the "Principal Rules"), namely: -

1. **Short title and commencement:**

- (i) These Rules may be called "The Tripura Government Vehicles Drivers Services (8<sup>th</sup> Amendment) Rules, 2024";
- (ii) They shall come into force on the date of publication in Tripura Gazette.

2. **Amendment of Rule 15 of the Principal Rules :**

Rule 15 of the Principal Rule is substituted with the followings : -

" 15. **Recruitment, Promotion, Pay etc : -**

- (i) All existing posts of Driver in the Departments/Offices shall be included in the number of posts as per schedule annexed;
- (ii) There shall be 3(three) categories of Drivers, namely Junior Driver, Driver and Senior Driver. All the posts in the 3(three) categories shall be Group-C (Non-Gazetted);
- (iii) All recruitment shall be made at the lowest category i.e. Junior Driver at Pay Level-7 at par with Tripura State Pay Matrix, 2018 of TSCS (RoP) Rules, 2017;
- (iv) Junior Driver will be promoted to the post of Driver at Pay Level-8 of Tripura State Pay Matrix, 2018 on completion of 10 (ten) years continuous service in the post of Junior Driver. If Junior Driver would not get promotion on completion of 10 (ten) years of continuous service, will be eligible for MACP-I in the post of Junior Driver as per TSCS (RoP) Rules, 2017;
- (v) Driver at Pay Level-8 will be promoted to the post of Senior Driver at Pay Level-9 on completion of further 7 (seven) years continuous service (total 10+7=17 years). Junior Driver who got MACP-I and completed further 7 years of service and Driver who would not get promotion on completion of further 7 years in the post of Driver in total 10+7=17 years of service, now will be eligible for MACP-II in the post of Junior Driver/Driver as per TSCS (ROP) Rules, 2017;

- (vi) An employee serving as Junior Driver/Driver/Senior Driver as the case may, shall be entitled to 3, 2 and 1 financial up-gradation after completion of total 10, 17 and 25 years of continuous service respectively, now will be eligible for MACP-III as per TSCS (RoP) Rules, 2017."

By order of the Governor

  
(Maitreyee Debnath)  
Joint Secretary to the  
Government of Tripura

To

*The Secretary In-charge of all Departments/all Heads of Department*